

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

**CP NO. 121/(ND)/2016
RT CP NO. 180/Chd/Hry/2017**

**Under Section 74 (2)
of the Companies Act, 2013**

In the matter of:

SRS Limited, Faridabad

...Petitioner-company.

Present: Mr. Anand Chhibbar, Senior Advocate with
Mr. Rakesh Kumar and Mr. Vaibhav Sahni, Advocates for
Petitioner.
Mr. Anil Jindal, Executive Director-cum-Managing Director
And Mr. Sunil Jindal, the whole time Director of petitioner
company in person.
Mr. Shrey Goel, Advocate for Babu Ram Govila, depositor
Mr. Raja Paramdeep Saini, Advocate for Baljeet Kapoor,
depositor
Mr. Jaspal Singh Pannu, Advocate for Chirag M. Vora, depositor
Mr. Eklavya Gupta, Advocate for Amit Magoo + 16 depositors
Mr. Raj Kumar Wadhwani, depositor in person.

Mr. Anil Jindal and Mr. Sunil Jindal are present in person as
directed. The affidavit of Mr. Anil Jindal along with tabulated information has
been filed in view of observations made in the order dated 22.08.2017. Copy
of the affidavit has been supplied to the counsel opposite. Mr. Shrey Goel,
Advocate for Babu Ram Govila, depositor submits that the depositor whom he
represents has not been paid the amount which was less than ₹1.00 lakh.
Mr. Rakesh Kumar, Advocate for the petitioner submits that the cheque for the
same would be handed over to him today. Let the needful be done.

The matter be now listed for final arguments on 21.09.2017. It is
made clear that no request for further adjournment shall be entertained.

Sd/-

(Justice R.P. Nagrath)
Member(Judicial)

September, 05, 2017

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